

the infringement of French Collective Convention in respect of emoluments of the expatriate officers viz. :

- (i) That India based staff in Paris are not being paid the end of year bonus (the Collective Convention provides for the minimum bonus of 15 days salary—half month's salary);
- (ii) India based staff are not being paid the seniority premium as provided for in the Collective Convention (Collective Convention provides at the rate of 1% of the co-efficient level for every year of service, subject to a maximum of 15%).

In spite of the objection/contentions made by Air India, the Tribunal awarded a fine of 2,000 french francs for the above infringements. Air India went to the Appellate Court, which also upheld the ruling of the Tribunal. Air India has filed an appeal in the Supreme Court of France on 27th June, 1985 against the judgements of the Tribunal and the Appellate Court. The matter is still sub-judice; therefore, nothing can be said about the implications of this decision for the future.

Foreign Postings of Air India's Traffic Officers

4833. DR. G. VIJAYA RAMA RAO : Will the Minister of TRANSPORT be pleased to state :

(a) whether any guidelines have been laid down for foreign postings of Air India's Traffic Officers for Managers of Air India's Offices abroad particularly in Stations in the East like Singapore, Gulf and Saudi Arabia, if so, the details thereof and if not, the reasons therefor; and

(d) whether the prescribed guidelines are followed invariably or there can be some exceptions and if so, in what circumstances ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) and (b)

The criteria adopted by Air India in regard to the posting for all foreign stations are as follows :—

- (1) A good record of service.
- (2) An effective personality.
- (3) Power of expression and ability to communicate co related to the job requirements.
- (4) Decision making in terms of initiative, drive and decisiveness.
- (5) Adaptability to living conditions.
- (6) Suitability and ability to get along with people.

There can be no criteria for exceptions and generally exceptional treatment cannot be given.

[Translation]

Proposal to connect Bikaner with Suratgarh with broad gauge line

4834. SHRI MOHD. AYUB KHAN : Will the Minister of TRANSPORT be pleased to state :

(a) whether the five railway level crossings in the middle of the city of Bikaner divide the city in two parts;

(b) the number of times in 24 hours when these gates are opened and closed;

(c) whether Bikaner will be soon connected with Suratgarh with broad gauge line to solve the problem of level crossings in Bikaner city;

(d) if so, the location of the new station for the board gauge line; and

(e) whether Railway Department propose to build this new Railway station at Gharsisar or other suitable place in accordance with the master plan of the station ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir,

(b) Level crossing gate nos. 138, 139, 140 and 141 are closed and re-opened an average of 32 times each while gate number 5/246 is closed and opened an average of 33 times in 24 hours.

(c) The existing Suratgarh-Lalgarh Metre Gauge line is being converted into Broad Gauge to meet the requirement of rail traffic.

(d) Lalgarh is proposed to be the terminus of Broad Gauge line.

(e) No, Sir.

[English]

Deletion of entries from approved drug list

4835. DR. G. VIJAYA RAMA RAO : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether consumer Education Research Centre, Ahmedabad has drawn attention to the 1986 version of UN 'Consolidated List' and if so, action taken on deletion of number of entries from approved drug list keeping in view safety/efficiency of some of these drugs ; and

(b) whether Government are keeping UN Centre on Transnational Corporations informed of the trade-data on various pesticides, pharmaceuticals, Industrial Chemical and Consumer Products ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) Yes, Sir. The Consumer Education and Research Centre, Ahmedabad has recently drawn attention of this Ministry to the 1986 version of UN 'Consolidated List.'

The Director General, World Health Organisation, while forwarding the consolidated list, has requested the member countries to forward their comments and any additional contributions which they wish to make to the 1986 'Consolidated List.'

The 'Consolidated List' in respect of pharmaceutical products figuring in this list is being screened in consultation with

the experts before intimating to W.H.O. any additional contribution.

(b) No, Sir.

Pending proposals of Government medical store depot, Madras

4836. SHRI M. MAHALINGAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal pending approval with the Ministry to modernise the depot factory of Government Medical Store Depot, Madras in view of heavy demands received for manufactured items from Veterinary institutions of Tamil Nadu and from other sister depots ;

(b) if so, whether manufacturing of injectables transfusion fluids is also considered therein ;

(c) what other new lines of manufacture have been suggested therein ; and

(d) what new machineries are proposed to be acquired in the first stage of its expansion programme ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) : (a) No Sir.

(b) to (d) Do not arise.

Cadmach double notary machine and collied mill for Government medical store depot, Madras

4837. SHRI M. MAHALINGAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to USQ No. 4900 dated 2-5-85 reinstallation of cornish boiler and state :

(a) whether one cadmach double notary machine and colloid mill has since been acquired for Government Medical Store Depot, Madras ;

(b) if not, the impediments in procur- ing such machine ; and